

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM

O. A. No. 237/91  
XXXXX

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DATE OF DECISION 18-2-1991

Kesavan Nair alias Omanakuttan Applicant (s)

Mr MR Rajendran Nair Advocate for the Applicant (s)

Versus

The Sub Divisional Officer, Respondent (s)  
Telegraphs, Mavelikkara & others.

Mr KA Cherian, ACGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman.

The Hon'ble Mr. AV Haridasan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri SP Mukerji, Vice Chairman

The applicant in this case states that he was engaged as a casual mazdoor till 6.3.1987. After that, he has not been given employment, while others with lesser casual service than his have been re-employed in casual capacity. His prayer is that the respondents be directed to give him work and to regularise him in his due turn.

2 We have heard the arguments of the learned counsel of both the parties and gone through the documents carefully. Similar cases <sup>coming</sup> have been ~~some~~ before us and in the light of the directions in those cases, we dispose of the present application also <sup>on</sup> the following <sup>8</sup> lines.

3 In this case, the applicant has not cared to produce any certificate of his previous engagement, but has given the muster

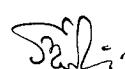
roll numbers and the names of the Linemen under whom he was working till 6.2.1987. The learned counsel for the applicant states that the applicant has been representing since then about his re-induction, but <sup>he</sup> has not been considered for re-engagement.

4 In the circumstances, we dispose of this application with <sup>the</sup> direction that the applicant, if so advised, should file a representation to the respondents within two weeks from the date of receipt of a copy of this order, seeking the reliefs of engagement and regularisation on the basis of his previous engagement as casual mazdoor, alongwith all necessary documentary evidence in support of his previous engagement. If such a representation is filed by the applicant, the respondents are directed to consider and dispose of the same, taking into account such records which may be in their possession about the applicant's previous engagement and various rulings of this Tribunal in the judgments <sup>in para 5</sup> as mentioned in Ground-E of this application.

5 The application is disposed of accordingly and there will be no order as to costs.



(AV Haridasan)  
Judicial Member



(SP Mukerji)  
Vice Chairman

18-2-1991